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ANNEXURE - 9

I 7455/11-12

36/1

ORIGINAL

BNG (U)-VRT ⁷⁴⁵⁵ /2011-2012 /1-27

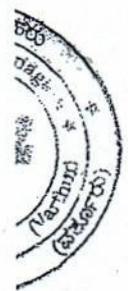
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SALE DEED

THIS DEED OF ABSOLUTE SALE is made and executed on this Sixteenth Day of January, Two Thousand And twelve (16.01.2012) at Bangalore.

BETWEEN:

1. Sri. P. Mukunda,
S/o. Late Pilla Reddy
Aged about 46 years
Pan no :AAFHP8050G
2. Smt. Amaravathi
W/o. Sri. P. Mukunda
Aged about 40 years
3. Miss. Soumya. M
D/o. Sri. P. Mukunda
Aged about 20 years
4. Miss. Shruthi.M
D/o. Sri. P. Mukunda
Aged about 18 years



Pravin
T. Amravathi
Soumya M
Shruthi M
D. P. ...
C. Sheela
Bhagyalakshmi.P

H.S. Kodandaram

Print Date & Time : 16-01-2012 05:06:34 PM

ಬಸ್ತಾವೇಜು ಸಂಖ್ಯೆ : 7455

BNG (U)-VRT.....

7455/2011-2812/2-27

ಸೆಲ್ ರಜಿಸ್ಟ್ರಾರ್ ವತಿಯಿಂದ ರವರ ಕಚೇರಿಯಲ್ಲಿ ದಿನಾಂಕ 16-01-2012 ರಂದು 01:25:35 PM ಗಂಟೆಗೆ ಈ ಕೆಳಗೆ ವಿವರಿಸಿದ ಶುಲ್ಕದೊಂದಿಗೆ

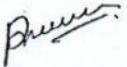
ಕ್ರಮ ಸಂಖ್ಯೆ	ವಿವರ	ರೂ. ಪೈ
1	ನೋಂದಣಿ ಶುಲ್ಕ	222150.00
2	ಸೇವಾ ಶುಲ್ಕ	870.00
3	ದ್ವಿ ಪ್ರತಿ ಶುಲ್ಕ	100.00
4	ಪರಿಶೋಧನಾ ಶುಲ್ಕ	35.00
5	ಕಾರ್ಪೋರೇಷನ್ ಶುಲ್ಕ	100.00
	ಒಟ್ಟು :	223255.00

ಶ್ರೀ M/s SJR Enterprises Rep. by its Proprietor Mr. J. Boopesh Reddy ಇವರಿಂದ ಹಾಜರ ಮಾಡಲ್ಪಟ್ಟಿದೆ

ಹೆಸರು	ಫೋಟೊ	ಹೆಚ್ಚಿಟ್ಟುನ ಗುರುತು	ಸಹಿ
ಶ್ರೀ M/s SJR Enterprises Rep. by its Proprietor Mr. J. Boopesh Reddy			

ಬರೆದುಕೊಟ್ಟಿದ್ದಾಗಿ ಒಪ್ಪುತು

ಹಿರಿಯ ಉಪನಿರ್ದೇಶಕರು
ನರ್ತಕರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೊ	ಹೆಚ್ಚಿಟ್ಟುನ ಗುರುತು	ಸಹಿ
1	M/s SJR Enterprises Rep. by its Proprietor Mr. J. Boopesh Reddy . (ಬರೆದುಕೊಂಡವರು)			
2	P. Mukunda S/o Late. Pilla Reddy . (ಬರೆದುಕೊಂಡವರು)			

ಹಿರಿಯ ಉಪನಿರ್ದೇಶಕರು
ನರ್ತಕರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

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5. Master Pawan Kumar
S/o. Sri. P. Mukunda
Aged about 15 years
Minor- Represented by his father
And Natural Guardian
Sri. P. Mukunda- Vendor No.1

All are residing at No. 18
Royal Shelters, Phase III,
Devarachikkanahalli,
IIM Post, B.G.Road
Bangalore- 560076.

6. Sri. D.P.Nagaraja,
S/o. Late Pilla Reddy,
Aged about 40 years,
Pan no :ACDPN6540P

7. Smt. Sheela
W/o. Sri. D.P.Nagaraja
Aged about 35 years,

8. Miss. Pruthvi
D/o. Sri. D.P.Nagaraja
Aged about 13 years,

9. Master Yashwin
S/o. Sri. D.P.Nagaraja,
Aged about 10 years

Pruthvi
T. Amoyawathi
Sowmya M
Sheethi M
D. P. Raju
C. Sheela
Bhagyalakshmi P

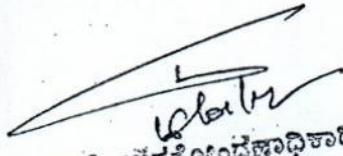
A S. Kodandashree



ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೋ	ಹೆಚ್ಚುವರಿ ಗುರುತು	ಸಹಿ
3	Amaravathi W/o P. Mukunda . (ಬರೆದುಕೊಡುವವರು)			T. Amara...
4	Soumya. M D/o P. Mukunda . (ಬರೆದುಕೊಡುವವರು)			Soumya
5	Shruthi. M D/o P. Mukunda . (ಬರೆದುಕೊಡುವವರು)			Shruthi M
6	Pawan Kumar S/o P. Mukunda Minor Rep. by his father and Natural Guardian P. Mukunda . (ಬರೆದುಕೊಡುವವರು)			Pawan
7	D.P. Nagaraja S/o Late. Pilla Reddy . (ಬರೆದುಕೊಡುವವರು)			D.P. Nagaraja
8	Sheela W/o D.P. Nagaraja . (ಬರೆದುಕೊಡುವವರು)			G. Sheela
9	Pruthvi. & Yashwin are minors Rep. by their father and Natural Guardian D.P. Nagaraja . (ಬರೆದುಕೊಡುವವರು)			D.P. Nagaraja
10	P. Bhagyalakshmi W/o Kodandarama Reddy . (ಬರೆದುಕೊಡುವವರು)			Bhagyalakshmi

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7455/2011-2012/4 d 7


ಹಿರಿಯ ಉಪನಿರೀಕ್ಷಕಾಧಿಕಾರಿ
ವಕೂಫು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

BNG (U)-VRT.../2011-2012/15-27

Vendors (8) and (9) are minors
-represented by their father and Natural
Guardian- Sri. D.P. Nagaraja-
Vendor No. 6

Vendors (6) to (9) are residing
At Devarachikkanahalli,
IIM Post, B.G. Road,
Bangalore- 560076.

10. Smt. P. Bhagyalakshmi,
W/o. Kodandarama Reddy
Aged about 36 years

11. Sri. Kodandarama Reddy
S/o. Sri sidda reddy
Aged about 45 years
Pan no :ABTPK3779J

12. Miss. H.K. Gopika
D/o. Sri. Kodandarama Reddy
Aged about 17 years

13. Miss. H.K.Priyanka
D/o. Sri. Kodandarama Reddy
Aged about 14 years

Praveer
T. Amravathi

Sowmyam
Shanthi M

D. P. Raju

C. Sharda

Bhagyalakshmi P

H.S. Kodandarama

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೋ	ಹೆಚ್ಚುವರಿ ಗುರುತು :	ಸಹಿ
11	Kodandarama Reddy S/o Sidda Reddy . (ಬರಹದೊಡನೆ)			H.S. Kodandarama
12	H.K. Gopika & H.K. Priyanka are minors Rep. by their father and Natural Guardian Kodandarama Reddy . (ಬರಹದೊಡನೆ)			H.S. Kodandarama
13	Jayalakshamma W/o Late. Pilla Reddy . (ಬರಹದೊಡನೆ)			L. T. H Jayalakshamma

ಸಹಿ ರಚಿಸಿದವರು

~~ಹಿರಿಯ ಅರಸನೋಂದಣಿ ಇಲಾಖೆ~~
ವರ್ತಮಾನ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

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7455/2011-2012/6
/6-27

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Vendors (12) and (13) are Minors
Represented by their father and
Natural Guardian Sri. Kodandarama Reddy
Vendor No. 11.

Vendors (10) to (13) are residing
At No. 61, Haralur Village,
Agara Post,
Bangalore- 560034.

Hereinafter referred to as the VENDORS (which expression shall unless
excluded by or repugnant to the context deem to include their respective heirs,
legal representatives, administrators, executors, assignees, etc.) of ONE PART.

AND

M/S.SJR ENTERPRISES
NO.61,SJR balavana,5th A block
Kormangala,bangalore
Rep by its proprietor
Mr.J.Boopesh reddy

Amur
T. Amravathi
Sowmyam
Shanthi M
D.P. yam
C. Sheela
Bhagyalakshmi .P

HS-1 Kodandarama

ಗುರುತಿರುವವರು

BNG (U)-VRT.....7455/2011-2012

/8-27

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಸಹಿ
1	Nanjunda Reddy Yeshwanthpur, Bangalore.	N
2	Ramesh Reddy Hebbal, Bangalore.	Ramesh

ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ವತೂರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

There is No Difference between Original and Duplicate Copies. Corrections NIL.

 <p>1 ನೇ ಪುಸ್ತಕದ ದಸ್ತಾವೇಜು ನಂಬರ VRT-1-07455-2011-12 ಅಗಿ ಸಿ.ಡಿ. ನಂಬರ VRID143 ನೇ ಧರಣಿ ದಿನಾಂಕ 16-01-2012 ರಂದು ಮೊದಲಾಯಿಸಲಾಗಿದೆ</p> <p>ಸಬ್ ರಜಿಸ್ಟ್ರಾರ್ (ವತೂರು)</p>	<p>ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ ವತೂರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ</p>  <p>The Seal of the Sub-Registrar of Shivajinagar (Vartur)</p>
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Designed and Developed by C-DAC, ACTS, Pune

ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ವತೂರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

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Hereinafter referred to as the PURCHASER (which expression shall unless excluded by or repugnant to the context deem to include his respective heirs, legal representatives, administrators, executors, assignees, etc.,) of OTHER PART:

WITNESSETH AS FOLLOWS:-

WHEREAS one Sri. Govindappa, was the absolute owner in possession and enjoyment of the land bearing Sy. No. 36/1, measuring 2 Acres and 10 guntas in extent, situated at Haralur village, presently coming with the jurisdiction of Bruhat Bangalore Mahanagara Palike (earlier was under the jurisdiction of Bellandur Gram Panchayat). Whereas the said Sri. Govindappa bequeathed the aforesaid land in favour of his Daughter namely Smt. Jayalakshamma by executing Registered Gift Deed dated: 09-02-1973, vide Document bearing No. 6439 of 1972-73, Book-I, Volume- 979 and at Pages 148-149, in the Office of the Sub-Registrar, Bangalore Taluka (South).

Consequent upon the acquisition of the aforesaid land under the Gift Deed as aforesaid, Smt. Jayalakshamma was recognized as the khathedar of the aforesaid property by the concerned authority and her name was also entered in the Mutation Register Extract and such other revenue records and accordingly

Praveen
T. Amravathi
Gowmya M.
Sheethi M
D. P. Raju
C. Sheela
Bhagyalakshmi-P

H. S. Kodandaram


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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ನೋಂದಣಿ ಹಾಗೂ ಮುದ್ರಾಂಕ ಇಲಾಖೆ
Department of Stamps and Registration

ಪ್ರಮಾಣ ಪತ್ರ

1957 ರ ಕರ್ನಾಟಕ ಮುದ್ರಾಂಕ ಕಾಯ್ದೆಯ ಕೆಲ 10 ಎ ಅಡಿಯಲ್ಲಿಯ ಪ್ರಮಾಣ ಪತ್ರ

ಶ್ರೀ M/s SJR Enterprises Rep. by its Proprietor Mr. J. Boopesh Reddy , ಇವರು 1506177.00 ರೂಪಾಯಿಗಳನ್ನು ನಿಗದಿತ ಮುದ್ರಾಂಕ ಶುಲ್ಕವಾಗಿ ಪಾವತಿಸಿರುವುದನ್ನು ದೃಢೀಕರಿಸಲಾಗಿದೆ

ಪ್ರಕಾರ	ಮೊತ್ತ (ರೂ.)	ಪಣದ ಪಾವತಿಯ ವಿವರ
ಇತರೆ ಬ್ಯಾಂಕ್ ಡಿ.ಡಿ.	1506177.00	DD No. 443945, Dt: 13/01/2012, Drawn on ING Vysya Bank Ltd., Bangalore.
ಒಟ್ಟು :	1506177.00	

ಸ್ಥಳ : ವರ್ತೂರ

ದಿನಾಂಕ : 16/01/2012

ಉಪ-ನೋಂದಣಿ ಮತ್ತು ಮುದ್ರಾಂಕ ಇಲಾಖೆ
ಹಿರಿಯ ಇನ್‌ಸ್ಪೆಕ್ಟರ್ ಜನರಲ್
ವರ್ತೂರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

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she was in possession and enjoyment of the aforesaid property as absolute owner.

WHEREAS Smt. Jayalakshamma, her husband Sri. Pilla Reddy and her children namely, Smt. P.Ambadevi, P.Mukunda (Vendor No.1), Sri. D.P.Nagaraja (Vendor No.6) and Smt. P.Bhagyalakshmi (Vendor No.10) have partitioned the aforesaid property bearing Sy. No. 36/1 of Haralur Village, under Registered Partition Deed dated: 20-02-2006, Registered as Document No. 16707 of 2005-2006 of Book-I, and stored in CD No. BASD 216, in the Office of the Sub Registrar, Bangalore South Taluk, Bangalore.

Whereas under the said partition deed dated: 20-02-2006, an extent of 0.17 Guntas, being the fourth schedule to the partition has fallen to the share of the First Vendor Sri. P.Mukunda, an extent of 0.17 guntas, being the fifth schedule to the partition has fallen to the share of the 6th Vendor Sri. D.P.Nagaraju and an extent of 0.17 Guntas, being the sixth schedule to the partition has fallen to the share of the 10th Vendor- Smt. P.Bhagyalakshmi. Consequently the first vendor, sixth and the tenth vendors have been recognized as the khathedars of their respective extents allotted to them under the partition deed dated: 20-02-

10/10/11
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10/10/11
10/10/11
10/10/11

Pillar
T. Anandawathi
Sowmya M
Shanthi M
D. P. Nagaraju
C. Sheela
Bhagyalakshmi P

H.S. Kodandaram



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2006 by the Revenue Department and their names are also entered in the Mutation Register Extract vide MR No. 11 of 2006-2007 and their names are also entered in all the revenue records and as such the revenue records discloses the names of the first, sixth and tenth vendors as the absolute owners of the land fallen to their shares respectively which are morefully described in the schedule herein below and herein after referred to as the 'Schedule Property' and they have also paid uptodate taxes in respect of the schedule property and they are in possession and enjoyment of the schedule property as absolute owners.

WHEREAS the second vendor is the wife of the first vendor, third to fifth vendors are the children of the first vendor. Whereas the seventh vendor is the wife and eight and ninth vendors are the children of the sixth vendor. Whereas the eleventh vendor is the husband and twelveth and thirteenth vendors are the children of the tenth vendor respectively and they have also joined the execution of the sale deed in order to flow effective title to the purchaser herein.

WHEREAS, the Vendors are thus fully seized and possessed of the aforesaid Property with power and authority to sell or otherwise dispose off the same in favour of any person of their choice.

[Signature]
T. Anandawathi
Sowmya M
Shanthi M
D. P. vijay
C. Sheela
Bhageswari B

H.S. Kodandaram

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WHEREAS the Vendors are in need of funds to meet immediate requirements and to purchase lands with better facilities and for such other family and legal necessities and also for education and welfare of the minor children and hence, desirous of disposing off the schedule property and the Vendors have made the following representations :-

- (a) That the Vendors are the sole and absolute owners of the Schedule Property and their title to the Schedule Property is good, marketable and subsisting and free from mortgages, encumbrances, attachments, court proceedings or charges of any kind and that none else have any right, title, interest or share therein and that cost of good title shall be that of the Vendors at all times both before and after sale.
- (b) That the Vendors have not entered into any kind of Agreement or arrangement for sale of the Schedule Property and have not executed any Power of Attorney to deal with the Schedule Property with any person.
- (c) That the schedule property is not the subject matter of any litigation or proceedings and the same is not attached or sold or sought to be sold in

Pune
T. Amravathi
Sowmya M
Shruthi M
D.P. Nayan
C. Sheela
Bhargavakshmi P

M.S. Kodandaram



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whole or in portions in any Court or other Civil or Revenue or other proceedings and not subject to any attachment by the process of the Courts or in the possession or custody of any Receiver, Judicial or Revenue Court or any Officer thereof.

- (d) That there are no easements, quasi-easements, restrictive covenants or other rights or servitudes and that there is no prohibition or bar or impediment for sale of the schedule property.
- (e) That the schedule property is not a granted land and does not attracts the provisions of the Karnataka Schedule Castes and Tribes (Prohibition of Certain Lands), Act 1978 and there is no bar or impediment for sale of schedule property to anyone else;
- (f) That there are no Tenancy Claims in regard to the Schedule Property under the Karnataka Land Reforms Act;
- (g) That the Vendors do not hold land in excess of the ceiling limit under the Karnataka Land Reforms Act;

Praveen
 T. Anurawathi
 Sowmya M
 Shanthi H
 D. P. Arjun
 C. Sheela
 Bhagyalakshmi P

H.S. Kodandaram



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WHEREAS the Vendors have offered to sell the schedule property by making the aforesaid representations for a sum of Rs.2,22,15,000/- (Rupees two crores twenty two lakhs and fifteen thousand Only) free from all encumbrances and the Purchaser above named acting on the aforesaid representations agreed to purchase the schedule property for the above said sum free from all encumbrances.

NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS :

- 1) That in pursuance of the aforesaid Agreement and in consideration of the payment of the sale price of Rs.2,22,15,000/- (Rupees two crores twenty two lakhs and fifteen thousand Only) paid by the Purchaser to the Vendors in the following manner:
 - a. A sum of Rs.59,05,000/- (Rupees fifty nine lakhs and five thousand Only) by way of Cheque bearing No.552408, drawn on ING vysya Bank, kormangala Branch, Bangalore drawn in favour of p. mukunda
 - b. A sum of Rs.5,00,000/- (Rupees five lakhs Only) by way of Cheque bearing No.552407 drawn on ING vysya

P. Amravathi
 Sowmya M
 Sheethi M
 D. P. Nijm
 C. Sheela
 Buggalakkhi. P.

H.S. Kodandathy



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- Bank, kormangala Branch, Bangalore, drawn in favour of M. soumya
- c. A sum of Rs.5,00,000/- (Rupees five lakhs Only) by way of Cheque bearing No. 552406 drawn on ING vysya Bank, kormangala Branch; Bangalore, drawn in favour of M.shruthi
- d. A sum of Rs 5,00,000/- (rupees five lakhs only) by way of cheque bearing No.552409 drawn on ING vysya bank, kormangala branch, Bangalore, drawn in favour of M.pawan kumar.
- e. A sum of Rs 64,05,000/- (rupees sixty four lakhs and five thousand only) by way of cheque bearing No.552410 drawn on ING vysya bank, kormangala branch, Bangalore, drawn in favour of D.P.nagaraja
- f. A sum of Rs 5,00,000/- (rupees five lakhs only) by way of cheque bearing No.552411 drawn on ING vysya bank, kormangala branch, Bangalore, drawn in favour of N.pruthvi
- g. A sum of Rs 5,00,000/- (rupees five lakhs only) by way of cheque bearing No.552412 drawn on ING vysya

Pawan
T. Anurawathi
Soumya A. M
Shruthi M
D.P. Nagaraja
G. Sheela
Bhagyalakshmi S

K.S. Kodandaram



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BNG (U)-VRT/2011-2012

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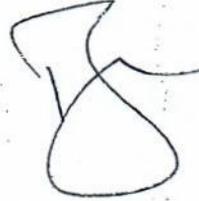
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bank,kormangala branch,Bangalore,drawn in favour of
N.yashwin

- h. A sum of Rs,1,00,000/-(one lakh rupees only)by way of cheque no 459663 dated 24/11/2010 and Rs 31,02,500/-(rupees thirty two lakhs and two thousand five hundred only) by way of cheque bearing No.552413 drawn on ING vysya bank,kormangala branch,Bangalore,drawn in favour of P.bhagyalakshmi
- i. A sum of Rs 32,02,500/-(rupees thirty two lakhs and two thousand five hundred only) by way of cheque bearing No.552414 drawn on ING vysya bank,kormangala branch,Bangalore,drawn in favour of kodandarama reddy
- j. A sum of Rs 5,00,000/-(rupees five lakhs only) by way of cheque bearing No.552415 drawn on ING vysya bank,kormangala branch,Bangalore,drawn in favour of H.K.gopika
- k. A sum of Rs 5,00,000/-(rupees five lakhs only) by way of cheque bearing No.552416 drawn on ING vysya bank,kormangala branch,Bangalore,drawn in favour of H.K.priyanka.

Puram
T. Anandawathi
Sowmya M.
Sheethi H
D. P. ...
C. Sheela
Bhagyalakshmi P

H.S. kodandarama



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consideration thereof the Vendors hereby grant, convey, sell, transfer, assign and assure UNTO AND TO THE USE of the said Purchaser all their right, title, interest and ownership in the schedule property free from all encumbrances, court attachments, litigations, maintenance charges, claims and demands whatsoever, together with all the rights of way, easements of necessity, water, water courses, drains, privileges, appurtenances, advantages, whatsoever pertaining or belonging to the schedule property and the Purchaser shall hold, possess, use and enjoy all the right, title and interest claims, payments of the Vendors and all other rights, privileges and amenities belonging thereto TO HAVE AND TO HOLD THE schedule property and every part thereof TO AND UNTO THE Purchaser absolutely and forever.

- 2) The Vendors hereby covenant with the Purchaser that notwithstanding any act, deed or thing hereto before done, excluded or knowingly suffered, the Vendors have full power & absolute authority and indefeasible title to sell the schedule property and the said property is free from all encumbrances like maintenance charges and obligations whatsoever and the Purchaser shall hereafter peacefully and actually HOLD, POSSESS AND ENJOY the schedule property without any

Purchaser
 T. Amawathi
 Sowmya M
 Shreethi M
 D. P. N. S.
 C. Sheela
 Khajurathakshmi P

H. S. Kodandaram



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claim or demand, disturbance or interruption whatsoever from the Vendors and the schedule property is also free from suits, proceedings, costs, claims and demands.

- 3) The Vendors have this day delivered to the Purchaser all the Title Deeds in their custody in respect of their title to the schedule property.
- 4) The Vendors further covenant that they shall at their cost do or execute or cause to be done or executed all such lawful and useful acts, deeds and things and execute deeds of further assurances, confirmation deeds and other things whatsoever for further and more perfectly and more fully conveying and assuring ownership and possession of the schedule property and every part thereof in the manner aforesaid according to the true intent and meaning of this Deed.
- 5) The Vendors further covenant with the Purchaser that in case the Purchaser is deprived of the whole or any part of the schedule property hereby sold by reason of any defect found in the title of the Vendors or any encumbrance or any charge in the same to which this sale is not

Purchaser

T. Annavathi

Sowmya M

Shruthi M

D.P. [Signature]

C. Sheela

Bhagyalakshmi P

H-S. Kodanda [Signature]

[Signature]

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subjected, the Vendors shall pay to the Purchaser all the consequential losses and damages.

- 6) The Vendors assure that apart from them, there are no other person interested in the schedule property or portions thereof and the Vendors hereby agree to keep the Purchaser at all times fully indemnified and harmless against any loss or liability, action or proceedings cost or claims, which may arise against the Purchaser or the schedule property by reason of any defect in or want of title on the part of the Vendors and/or breach of the terms of this sale.
- 7) The Vendors hereby assure and covenant with the Purchaser that there are no encumbrances or any settlement, will, charge, lien, mortgages, attachments, maintenance charges either by Agreement, order or decree pending or threatened legal proceedings or notifications of any kind or any other security or claims on the schedule properties that may in any manner derogate from the full and absolute ownership of the property hereby conveyed.

14-3-14 dandarky

~~Ramesh~~
T. Amravathi
Sowmya M
Shreethi M
D.P. Raju
C. Sheela
Bhagyalakshmi. P



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- 8) The Vendors have paid the property taxes and other taxes and charges in respect of the schedule property to the concerned authorities upto date and the Purchaser can pay the same hereafter from this day and in case any taxes or charges are still due unpaid in respect of the schedule property, the same shall be paid by the Vendors.
- 9) The Vendors have this day delivered and put the Purchaser in actual, physical, vacant possession of the schedule property.
- 10) Smt. Jayalakshamma, who is the mother of the first, sixth and tenth vendors respectively, though do not have any right, title and interest over the schedule property, has understood the contents of this sale and has consented for the sale of the schedule property in favour of the purchaser herein.
- 10) The sale is not in violation of any of the Notifications, Circulars or Orders issued by the Government from time to time.

~~Amey~~
T. Amoyawathi

Sowmya M
Sheethi M

D. P. Raju

C. Sheela
Bhagyalakshmi P

H. S. Kodandaram



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SCHEDULE PROPERTY

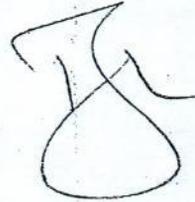
Item No.1: (Fallen to the share of the first vendor in the partition):All that piece and parcel of the undeveloped land converted for residential purpose vide no ALN(EVH)SR 25/2005-06 of the special deputy commissioner Bangalore district bearing Survey Number 36/1, measuring 0 Acres and 17 Guntas in extent, situated at Haralur Village, Varthur Hobli, Bangalore East Taluk, (Formerly Bangalore South Taluk), Bangalore, now coming with in the jurisdiction of Bruhat Bangalore Mahanagara Palike, Bangalore and bounded on the :

- East by : P.Ambadevi's Property
 West by : D.P.Nagaraja's Property
 North by : Sy. No. 35 (Road)
 South by : Property No. 36/2(Ramaiah Reddy)

Item No.2: (Fallen to the share of the sixth vendor in the partition):All that piece and parcel of the undeveloped land converted for residential purpose vide no ALN(EVH)SR 25/2005-06 of the special deputy commissioner Bangalore district bearing Survey Number 36/1, measuring 0 Acres and 17 Guntas in extent, situated at Haralur Village, Varthur Hobli, Bangalore East

P. Amoyawathi
 T. Amoyawathi
 Sowmya M
 Shreeki M
 D.P. Nagaraja
 C. Sheela
 Bhagyalakshmi P

H. S. Kodandasa



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Taluk, (Formerly Bangalore South Taluk), Bangalore, now coming with in the jurisdiction of Bruhat Bangalore Mahanagara Palike, Bangalore and bounded on the :

East by : P.Mukunda's Property
 West by : P. Bhagyalakshmi's Property
 North by : Sy. No. 35 (Road)
 South by : Property No. 36/2(Ramaiah Reddy)

Item No.3: (Fallen to the share of the tenth vendor in the partition):All that piece and parcel of the undeveloped land converted for residential purpose vide no ALN(EVH)SR 25/2005-06 of the special deputy commissioner, Bangalore district bearing Survey Number 36/1, measuring 0 Acres and 17 Guntas in extent, situated at Haralur Village, Varthur Hobli, Bangalore East Taluk, (Formerly Bangalore South Taluk), Bangalore, now coming with in the jurisdiction of Bruhat Bangalore Mahanagara Palike, Bangalore and bounded on the :

East by : D.P.Nagaraja's Property
 West by : Sy. No. 39
 North by : Sy. No. 35 (Road)
 South by : Property No. 36/2(Ramaiah Reddy)

Ramesh
 T. Amravathi
 Sowmya A. M.
 Shanthi. N.
 D. P. n...
 G. Sheela
 Bhagyalakshmi P

H. S. Kodandaram



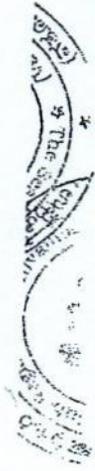
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All the items shown above have been converted for Non-Agricultural Residential Purpose vide Official Memorandum dated: 29-04-2009 vide No. ALN (E.V.H) SR 25/ 2005-2006 of the Special Deputy Commissioner, Bangalore District.

IN WITNESS WHEREOF, the VENDORS and PURCHASER have affixed their respective signatures to this Deed of Sale on the day, month and year first above written.

WITNESSES:



1. N...
N...
Bangalore

CONSENTING WITNESSES
[Signature]
[JAYALAKSHMAMMA]

1. [Signature]
(P. MUKUNDA)

2. T. Amravathi
(SMT. AMARAVATHI)

2. [Signature]
G-1, PSR Kempas
Hessal
Bangalore.

3. Sowmya.M
(MISS. SOUMYA.M)

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4. *Shruthi M*
(MISS. SHRUTHI.M)

5. *Pawan*
(MASTER PAWAN KUMAR)
By Natural Guardian

6. *D.P. Nagaraju*
(D.P.NAGARAJU)

7. *C. Sheela*
(SMT. SHEELA)

8. *P. Pruthvi*
(MISS. PRUTHVI)
By Natural Guardian

9. *D. P. Yashwin*
(MASTER YASHWIN)
By Natural Guardian



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10. Bhagyalakshmi P
(SMT. BHAGYALAKSHMI)

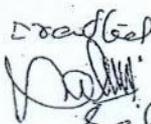
11. H.S. Kodandarama Reddy
(KODANDARAMA REDDY)

12. H.S. Kodandarama Reddy
(MISS. H.K.GOPIKA)
By Natural Guardian

13. H.S. Kodandarama Reddy
(MISS H.K.PRIYANKA)
By Natural Guardian

VENDORS


PURCHASER

Drawn by

Salamma
Advocate
Bangalore.

11/11/11